

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 16 of 2016 &  
I.A. No. 34 of 2016**

**Dated: 12<sup>th</sup> February, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**Gupta Energy Pvt. Ltd. .... Appellant(s)  
Versus  
Maharashtra Electricity Regulatory Commission & Ors. ... Respondent(s)**

Counsel for the Appellant (s) : Ms. Deepa Chawan

Counsel for the Respondent (s) : Mr. Buddy A. Ranganadhan for R.1

Mr. M.Y. Deshmukh for R.2 & 3

**ORDER**

Admit. Issue notice. Mr. Buddy A. Ranganadhan takes notice on behalf of Respondent No.1 and Mr. M.Y. Deshmukh takes notice on behalf of Respondent Nos. 2 & 3 and they seek four weeks time to file reply. Notice be issued to the other Respondents returnable on 30.3.2016. Dasti in addition is permitted.

List the matter on **30.03.2016**. In the meantime, reply may be filed on or before 11.03.2016 after serving copy on the other side.

Thereafter rejoinder may be filed on or before 28.03.2016 after serving copy on the other side.

**(I.J. Kapoor)**  
**Technical Member**  
ts/mk

**(Justice Ranjana P. Desai)**  
**Chairperson**